



2026:AHC:20840

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 209 of 2026

Suresh

.....Petitioner(s)

Versus

Raghuraj Singh (Since Deceased) And 4
Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Dhananjay Kumar Thakur
Counsel for Respondent(s)	:	C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Counsel for the petitioner is permitted to implead the Board of Revenue, U.P. at Prayagraj as respondent no.6 to the writ petition during the course of the day.

2. Heard Sri Dhananjay Kumar Thakur, learned counsel for the petitioner and Sri Mridul Kumar, learned standing counsel for the state-respondents.

3. The instant writ petition has been filed for the following relief:-

"Direct the Board of Revenue, U.P. at Prayagraj to decide the Case No.Rev/4310 of 2024/Lalitpur (Comuterized Case No.AL20240645004310) (Suresh vs. Raghuraj Singh), under Section 210 of the U.P. Revenue Code, 2006 within the stipulated period."

4. Counsel for the petitioner states that revision filed on behalf of the petitioner, arising out of the suit under Section 144 of the U.P. Revenue Code, 2006, is pending before respondent no.6 since 2024. He further placed the order sheet of the pending proceeding, in order to demonstrate that the case is not proceeding expeditiously.

5. Considering the facts and circumstances of the case, without expressing any opinion on the merits of the case, this petition is disposed of with the direction to respondent no.6 to decide the aforesaid proceedings to its logical conclusion, as expeditiously as possible, preferably within a period of 3 months, from the date of production of a certified copy of this order before the authority concerned, after affording proper opportunity of hearing to the parties concerned, in accordance with law.

January 30, 2026

C.Prakash

(Chandra Kumar Rai,J.)